

DEMAND No. 20—DIVIDEND PAYABLE
TO GENERAL REVENUES

"That a supplementary sum not exceeding Rs. 11,22,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Dividend Payable to General Revenues'."

APPROPRIATION (RAILWAYS)
No. 2 BILL

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53 for the purposes of Railways.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53 for the purposes of Railways."

The motion was adopted.

Shri L. B. Shastri: I *introduce the Bill.

APPROPRIATION (RAILWAYS)
2 BILL

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to **move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53 for the purposes of Railways, be taken into consideration."

Mr. Chairman: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53 for the purposes of Railways, be taken into consideration."

Shri Vittal Rao (Khammam): Let there be no Supplementary Demands hereafter, Sir.

*Introduced with the previous sanction of the President.

**Moved with the previous sanction of the President.

Mr. Chairman: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Clauses 1, 2, 3 and the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri L. B. Shastri: I beg to move:

"That the Bill be passed."

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

UNION DUTIES OF EXCISE (DIS-
TRIBUTION) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move:

"That the Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States, be taken into consideration."

The Bill is a simple, straightforward measure to implement one of the recommendations of the Finance Commission, indeed the most important of those recommendations, viz., that 40 per cent. of the net proceeds of the excise duties on tobacco, matches and vegetable products be assigned to the States and distributed among them on the basis of the population. As the House is aware this recommendation has been accepted by Government. The reasons for the Commission recommending the assignment of a part of these three excise duties, instead of all the excises, have been set out at length in the Commission's Report (Chapter V) which has been circulated to Members of both the Houses, and therefore, I do not propose to go over this ground again at this stage. In a matter like this, it will be realised that there are always bound to be differences of opinion as to the particular excise to be selected or the portion of the duty to be assigned to the States. So far as the Government of India are concerned, they have accepted the recommendations of the Commission in the spirit that it is an impartial body outside both the Central and State Govern-

†Moved with the previous recommendation of the President.